

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 25/TT/2011

Subject: Petition under Section 62 (1) (c) of the Electricity Act, 2003 for determination of Transmission Charges in respect of Transmission System of Orissa Power Transmission Corporation Limited (OPTCL) comprising the 220 kV D/C Rourkela-Tarkera-Budhipadar-Korba (Orissa portion) line and associated sub-station bays with effect from 1.4.2004 to 31.3.2009 for transmission of power from NTPC power stations in Eastern Region (ER) to Western Region (WR)

Date of hearing: 7.2.2013

Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: Orissa Power Transmission Corporation Limited (OPTCL)

Respondents: Madhya Pradesh Power Transmission Corporation Ltd. & 6 Ors.

Parties Present: Shri R.K. Mehta, Advocate for OPTCL
Ms.Swagatika Sahoo, Advocate for GUVNL

Record of Proceedings

The learned counsel for the petitioner, OPTCL, sought time to file rejoinder to the replies filed by GUVNL and MPPMCL. The Commission granted two weeks time to file the rejoinder with a copy to the respondents.

2. Subject to above, order in the matter was reserved.

By order of the Commission

Sd/-
T. Rout
Joint Chief (Law)